

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **05.06.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(CA)/37(CHE)/2024  
**NAME OF THE PETITIONER(S)** : Satish Dabas  
**NAME OF THE RESPONDENT(S)** : Golben Cashew Products Pvt. Ltd. & Anr.  
**UNDER SECTION** : Sec 241-242 of CA, 2013

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**ORDER**

Present: Ms. Veera Mathai, Ld. Counsel for the Petitioner.

R1 is the Company.

Shri. A.M. Sridharan, Ld. Counsel for R2.

Ld. Counsel for the Respondent No.2 seeks and is granted four weeks time to file reply and serve copy.

They also state that the petition is not maintainable.

Rejoinder, if any, be filed within two weeks thereafter.

List the petition for hearing on **10.07.2024 (Physical Hearing)**.

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
**MEMBER (TECHNICAL)**

Sd/-  
**SANJIV JAIN**  
**MEMBER (JUDICIAL)**

vs